

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01136/2018**

**Chandigarh, this the 25<sup>th</sup> day of September, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Thakur Singh s/o Late Sh. Himiya Ram, aged 64 years, r/o House No. 134, Himnagar, Janta colony, Naya Gaon, Mohali – 160103 (Group C)

....**Applicant**

**(Present: Mr. D.R. Sharma, Advocate)**

**Versus**

1. Union of India, through its Secretary to the Govt. of India, Ministry of Labour, Shram Shakti Bhawan, New Delhi - 110001.
2. The Director General, Employees State Insurance Corporation (ESIC), C.I.G. Road, New Delhi - 110002.

.....  
**Respondents**

**(Present: Mr. K.K. Thakur, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed, praying for issuance of a direction to the respondents to complete the departmental proceedings, initiated against the applicant, expeditiously.
2. Learned counsel submitted that though the Enquiry Officer had submitted enquiry report way back on 14.09.2015, but the Disciplinary Authority has not yet taken any action

thereupon, and for that reason the retiral benefits of the applicant have not been released. He prays that Respondent No. 2 be directed to conclude the enquiry proceedings expeditiously.

3. Issue notice to the respondents.

4. At this stage, Mr. K.K. Thakur, Advocate, appeared and accepted notice. He did not object to the disposal of the O.A. in the above terms.

5. In the wake of aforementioned facts, and consensual agreement between the parties, this O.A. is disposed of, with a direction to Respondent No. 2 to conclude the departmental proceedings, in accordance with law, expeditiously and, in any case, not later than two months.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 25.09.2018**

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